(Interruptions).

SHRI JAISUKHLAL HATHI: Various points hav.¹ been raised ;...

THE VICE-CHAIRMAN (SHR1 Ni. P. BHARGAVA)' You consider them

SHRI JAISUKHLAL HATHI: VariouT points have been raised. My duty is to advise. The advice that I have been given I have put forward before the House.

SHRI BHUPESH GUPTA: What is the Advice?

SHRI JAISUKHLAL HATHI: But the other suggestion, which has been given by Shri Vajpayee . . .

SHRI BHUPESH GUPTA: You have to satisfy me. Sir, he is taking cover under what Mr. Vajpayee has said. Face me. I have given the Calling Attention Notice. Face me. Under article 105 I have my privileges. The legislatures in this country

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Nobody denies your privileges . . .

SHRI BHUPESH GUPTA: Whatever they are under article 105. . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I think the Minister has no specific thing to say. So, we go on to the next subject. Next item please.

SHRI BHUPESH GUPTA: Hear me. All right, I admit it is a defeat and retreat. But I should like to know from you, as this is a House of States so to say, when such things happen in the States involving serious constitutional issues . . .

1 P.M.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I may sum up. All the Members have expressed their views. The Minister has taken note of all the views. He will get them considered at the appropriate level and then he will let us know.

SHRI BHUPESH GUPTA: You direct him.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is expected that he will let us know.

SHRI BHUPESH GUPTA: Therefore, I take it that it is expected that his report will be made. Meanwhile, I demand that the Governor be removed from his position.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Nothing further about this. We go to the next item.

PAPERS LAID ON THE TABLE

I. APPROPRIATION ACCOUNTS (1964-65) OF DEFENCE SERVICES AND RELATED PAPER

II. AUDIT REPORT, DEFENCE SERVICES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA): Sir, on behalf of Shri Sachindra Chaudhuri, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers:—

(i) Appropriation Accounts of the Defence Services for the year 1964-65 and the Commercial Appendix thereto. [Placed in library. *See* No. LT-5913/66].
(ii) Audit Report, Defence Services, 1966. [Placed in Library. *See* No. LT-5912/66]

I. ANNUAL ACCOUNTS (1963-64) OF THE COMMISSIONERS FOR THE PORT OF CALCUTTA AND AUDIT REPORT THEREON.

II. REPORTS (1963-64 AND 1964-65) OF THE COMMISSIONER OF RAILWAY SAFETY ON THE WORKING OF THE RAILWAY INSPECTORATE.

SHRI C. M. POONACHA: Sir, I also beg to lay on the Table a copy each of the following papers:—

- (a) Annual Accounts of the Commis sioners for the Port of Calcutta for the year 1963-64 and the Audit Report thereon. [Placed in Library. *See* No. LT-5922/66].
- (b) A copy each of the Reports of the Commissioner of Railway Safety on the working of the Railway Inspec torate for the years 1963-64 and 1964-65. [Placed in Library. See No. LT-5943/66].